

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
N E W D E L H I

O.A. No.1810/90
T.A. No.

199

DATE OF DECISION 21.12.1990.

Shri N.K. Sharma Petitioner
Shri H.C. Malhotra Advocate for the Petitioner(s)
 Versus
Union Public Service Commission & Another Respondent
Shri M.L. Verma Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.K. KARTHA, VICE CHAIRMAN(J)

The Hon'ble Mr. D.K. CHAKRAVORTY, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal? *No*

JUDGEMENT

(of the Bench delivered by Hon'ble Mr. P.K. Kartha,
 Vice Chairman(J))

The applicant who appeared and failed to qualify in
 the Civil Services (Preliminary) Examination, 1990, filed this
 application under Section 19 of the Administrative Tribunals
 Act, 1985, seeking the following reliefs:-

(i) Direction be issued that the exams conducted by the
 respondents No.1 of the Civil Services (Preliminary)
 Examination, 1990, held on 10th of June, 1990, for
 recruitment of IAS, IPS, IFS and other allied services
 may be declared as null and void, and/or in the
 alternative the answer sheets of the petitioner should
 be re-examined in presence of the Court Officers and in

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case the petitioner is declared successful, may be allowed to appear in the main examination and a minimum of three months time for the preparation of the main examination may also be granted.

2. The applicant has also sought the following interim reliefs:-

3. It is respectfully prayed that an interim injunction may kindly be granted in favour of the petitioner, thereby the respondent may be restrained from holding the main Civil Services Examination which are scheduled to be held on 1st November, 1990, till the disposal of the present petition, in alternative, the petitioner may be allowed to appear in the Civil Service Main Exam, and the petitioner may be given minimum of three months time in view of voluminous nature of the syllabus".

3. For the reasons given in our judgment dated 21.12.1990 in OA 1735/90 (B.L. Sharma & Others Vs. Union Public Service Commission) wherein identical issues had been raised, we see no merit in the present application and the same is dismissed at the admission stage itself. The parties to bear their own costs.

Deeckh -
(D.K. CHAKRAVORTY)
MEMBER (A) 21/12/1990

Deeckh
21/12/1990
(P.K. KARTHA)
VICE CHAIRMAN (J)